

Eight dead, 20 hurt as bus overturns in Karnataka

AGENCIES
Tumakuru

As many as eight people died and more than twenty were injured critically on Saturday as a bus overturned near Pavagada, Tumakuru district.

"Eight dead and more than twenty critically injured, including students as a bus overturned near Pavagada in Tumkur district," the Tumkur Police said.

Expressing grief over the incident, Vice-President M. Venkaiah Naidu in a tweet said, "Deeply anguished to hear about the loss of lives in a bus accident in Tumkur, Karnataka. My



People gather near the mangled remains of a passenger bus after an accident, near Tumakuru, Saturday.

heartfelt condolences to the bereaved families. Prayers for the speedy recovery of the injured." Further details on the matter are awaited.

Man, wife, 2 kids killed after father sets them affire in Kerala

AGENCIES / Thiruvananthapuram

A 79-year-old man set ablaze his house killing his son, daughter-in-law, and two granddaughters in Kerala's Idukki district in the wee hours of Saturday, locals said.

According to local people's representative of Chinikuzhy village Mathew John, accused Hameed shared a strained relationship with his son Faizal.

"Hameed who also lives in the same house, first cut off the water supply to the house and the neighbours house and then threw petrol into the room where his son Faizal, his wife and their two daughters were sleeping and set them afire. Once the fire broke out, Faizal panicked and called neighbours, who came running, but found the door locked from outside," said John.

All the four died as they were unable to escape.

Call on Gita in schools after talks: Bommai

AGENCIES / Yadgir

Karnataka Chief Minister Basavaraj Bommai on Saturday said a decision on introducing Bhagavad Gita in school educational curriculum will be taken after discussions, as he maintained that the scripture imparts moral values.

BJP-ruled Gujarat on Thursday had announced that the Bhagavad Gita will be a part of the school syllabus for Classes 6 to 12 across the state from the academic year 2022-23.

"What else?... You tell me, if not Bhagavad Gita, what else will give moral values?" the Chief Minister said when questioned whether Bhagavad Gita will bring moral values among children.

"It has been done in Gujarat, our minister has said he will discuss it. Let's see what details the Education department comes out with," Bommai said responding to a query on the government considering introducing the

scripture in school education.

Speaking to reporters here, he said providing education and moral values to children is the intention, and details can be revealed only after holding discussions.

Meanwhile, Leader of Opposition in the Assembly Siddaramaiah in Mangaluru said, Congress was not opposed to imparting moral education to children through Bhagavad Gita or any other religious texts.

"...we believe in the Constitution and secularism. Let them (BJP government) teach Bhagavad Gita or Quran or Bible, we have no objection, provided they give quality education to children in accordance with today's requirements," he said.

Pointing out that the government seems to have not taken any decision in this regard, he noted that Bhagavad Gita, Ramayana and Mahabharata are taught in every Hindu household, and plays based on these books are also organised.

Punjab Regiment inducts 181 combat soldiers in Army

AGENCIES
Rangarh (Jharkhand)

The Punjab Regimental Centre (PRC), one of the oldest regiments of the Indian Army, on Saturday inducted 181 combat soldiers into the force.

They were inducted in a ceremonial parade after undergoing challenging and strenuous training,

PRC said in a statement. Addressing the combat soldiers, PRC officiating commandant Colonel Tarun Sati urged them to keep up the tradition of valour and courage of the Indian Army.

"When our country has been facing external as well as internal challenges and people of the nation have shown the faith in In-

They were inducted in a ceremonial parade after undergoing challenging and strenuous training

dia Army, new soldiers must keep up the tradition of valour as frontline combat soldiers," he said.

जह्नीर नोटिस

मे. अविन वईस, एफएल-२ रु. ४६ व मोएल/एफएल/टिओडी-३ रु. ४६, रापि नं. २, स्टार बाजार, क्रिस्टल पॉइंट, लिफ्टिंग रोड, असेरी (पु), मुंबई - ४०० ०५८ या अनुसूचीचे अनुसूचीधारक श्रीमती दिपोका प्रकाश मोटवानी यांनी त्यांचे दि. १७-०३-२०२२ च्या अर्जाव्ये त्यांना बरोपनापुळे सहर अनुसूचीचे व्यवसाय करणे शक्य होत नसल्याचे अनुसूची मधून त्यांचे नाव वाळू सहर अनुसूची श्री. मोश श्रीचंद पादसाणी यांच्या नावे बर्ग/हस्तांतरण करण्याचा निर्णय घेतल्याचे नमुद करून अनुसूची श्री. मोश श्रीचंद पादसाणी यांचे नावे बर्ग/हस्तांतरण करण्याची विनंती केली आहे. तरी याबाबत कोणता काही हरकत असल्यास त्यांनी त्यांचे लेखी आक्षेप ही नोंदी प्रसिध्द झाल्याचे नारखेपासूट दिवसाच्या आत "अभ्युक्तक, राज्य उपवायत शुल्क, मुंबई उपनगरे, जुने जमकात घर, तळ पचला, फोर्ट, मुंबई - २३" या पत्त्यावर पाठवावी. जर बरील मुद्दतीत कोणतेही लेखी आक्षेप घालून झाल्यास सहर अनुसूचीमधून श्रीमती दिपोका प्रकाश मोटवानी यांचे नाव वाळू अनुसूची श्री. मोश श्रीचंद मोटवानी या कंपनीच्या नावे बर्ग/हस्तांतरण करण्यात येईल.

स्वाक्षरीत/-
लिखाधिकारी, मुंबई उपनगर करीता.

PUBLIC NOTICE

This is to inform/ notice you that my Client SMT. SAKUBAI MANOHAR KENY (NEE: SAKUBAI JANARDHAN KOLI), wish to get transferred below mentioned Residential premises in her name from the name of original tenant i.e. her deceased father SHRI. JANARDHAN ANANT KOLI, who expired on 16.07.1985. If any person/s, bank, society or company to submit your claims, rights, objections if any in respect of the below mentioned premises at my below address or at the address of The Administrative Officer (Estate), 'F' North Ward, Municipal Building, Bhau Daji Lad Road, Matunga, Mumbai 400019 within 14 days from this notice, failing which, any claims, shall be considered as waived off/ abandoned/ given up or surrendered.

Description of the Property
Room No. 704, B-Wing, 7th Floor, Building No.1, Shivkoliwada Co-Operative Housing Society Ltd, Road No.28, Sion Koliwada, Mumbai 400022 (Old Add: Room No.9, B.M.C. Chawl No.1, Road No.28, N.S.P. Shed, Bhandarwada, Sion Koliwada, Mumbai 400022).

Adv. Sujata R. Babar
Add: 26, Gourtaj Building, 221, Dr. B. A. Road, Hindmata, Dadar (E), Mumbai 400 014
Cell: 9821161302

PUBLIC NOTICE

Notice is hereby given to whom so ever it may concern that my client intended to purchase Non agriculture land bearing Plot No. 57, Bhumaplan No. 984(Part), admeasuring 840 Sq.Mtrs., lying being and Situated at Village Shingraon, Taluka Paighar, District Thane and within the limits of Talathi Saja Shingraon, Taluka and Taluka Panchayat Samiti Paighar and Zilla Parishad Thane and within the limits of the Registration District Thane and Sub Registration Taluka Paighar from its owners 1) Ramasankar Vishwanath Yadav, 2) Vijaybhan Sankha Singh, R/o C/204, Shilmaran C.H.S.L., Divine Home Colony, L.M. Road, Borivall (W) Mumbai 400103.

Any person having any right, title or interest in the aforesaid land or having any objection for the sale of the said land to my client, may contact the undersigned with relevant documents within fifteen days from the date of publication of this notice, failing which my client will proceed to complete the sale transaction with the owners of the aforesaid land by execution of registered sale deed, and no subsequent objection or claim, whatsoever shall be entertained.

Date : 20.03.2022

Sd/-
ADV. HARI OM MISHRA
Room No. 7, Sal Sadhana Apt., Cabin Cross Road, Narmada Nagar, Near Adarsh Vidhya Niketan, Bhayander (East), Thane 401105.
Mobile No. 9768736995
hariommishra@yahoo.com

PUBLIC NOTICE

We are concerned for our clients Mr. Prem Belani and Mrs. Natasha Prem Belani.

Notice is hereby given that our clients are the owners of flat nos. 1701 and 1702 ("said flats") on the 17th floor in a building knowns as "K. Mordani Celym" ("Project") situated at 14th Road, Khar (West), Mumbai - 400 052, vide registered Agreements for Sale dated 25th October, 2018 bearing no. BDR-15/5575/2018 and BDR-15/5576/2018 executed by and between K. Mordani Constructions LLP ("Developers/Promoters") and our clients ("Allottees").

By notice dated 8th March, 2022, the Developers have illegally, erroneously and unilaterally sought to terminate the said Agreements for Sale dated 25th October, 2018 pertaining to flat nos. 1701 and 1702 executed in favour of our clients without following due process of law. Our clients are in the process of Initiating appropriate legal proceedings with respect to such illegal and unilateral termination of the Agreements for Sale on the part of the Developers/ Promoters.

In the circumstances, the members of public are cautioned not to deal with the said flats and/or enter into negotiations with the Developers/Promoters or their representatives, servants and agents concerning the sale of the said flats. All persons dealing with the Developers /Promoters for the purchase of said flats shall do so at their own risks and consequences.

Sd/-
Mr. Rahul N. Hingmire
(Managing Partner)
Vis Legis Law Practice,
Advocate,
1101/1102, Rajesh Chambers,
Free Press Journal Marg,
Nariman Point,
Mumbai - 400 021.

PUBLIC NOTICE

Notice is hereby given that Mr. Jayant Subhash Shenoy, Mrs. Shilpi Jayant Shenoy along with Mrs. Jayalakshmi Subhash Shenoy, inhabitant of Thane members of Rekha Kores Towers Co-operative Society Ltd. Pokhran Road No. 1, Thane (w) 400608. (Reg. No. TNA/TN/15807/C/17002 dated 14/12/2005 (said society) for their membership in respect of Flat No. 703 in Building B/1 Rekha, 7th Floor, Kores Towers Co-operative Society Ltd. Pokhran Road No. 1, Thane (w) 400608 they hold Share Certificate No. 27 distinctive numbers 131 to 135.

WHEREAS Mr. Jayant Subhash Shenoy and Mrs. Shilpi Jayant Shenoy on 03/02/2022 applied to the said society for issuing of Duplicate Share Certificate in lieu of the "Original Share Certificate", ostensibly on the ground that the same was lost/misplaced in transit on or about 17/02/2022 and despite efforts the same could not be traced out or retrieved.

AND WHEREAS the said members have produced before the society a Police Complaint in respect of loss of the Original Share Certificate vide Complaint No. 227/2022 (MISSING REGISTER) dated 10/02/2022 lodged at Vartak Nagar Thane Police Station.

NOTICE is hereby given to the public at large that call upon all or any persons with whom the aforesaid members have entered into any kind of transaction in the nature of Sale, transfer, mortgage, gift, exchange, relinquishment, etc. on the strength of Original Share Certificate and who are in possession and custody thereof or who hold any right, title or interest in the said flat prejudicial to the interest of said members and who have already filed any suit, claim, dispute, petition, appeal or other like proceedings and obtained any decree, award or other concerning the said flat to submit their objections and claim in writing along with supportive documentary proofs thereof to the undersigned within a period of fifteen days from the publication of this notice, failing which the society shall presume that no such adverse claims or objection exists and thereafter the said society and all its members, office bearers, agents, servants shall stand relieved from the liability vis a vis the Original Share Certificate and the said society shall proceed to issue Duplicate Share Certificate to the said members as requested by them. So please note.

Sd/-
Hon'ble Secretary
Rekha Kores Towers Co-operative Society Ltd. Pokhran Road No. 1, Thane (w) 400608

PUBLIC NOTICE

NOTICE is hereby given that MRS. KUSUM SURESH PODAR and MR. SURESH KALICHARAN PODAR has agreed to Mortgage with MY CLIENT, Premises described in the Schedule hereunder written free from all encumbrances.

Any person having any claim in, to or over the Premises or any part thereof described in the Schedule hereunder written by way of sale, exchange, mortgage, charge, gift, trust, inheritance, possession, lease, sub-lease, assignment, transfer, tenancy, sub-tenancy, bequest, succession, license, maintenance, lis-pendens, loan, advances, lien, pledge, orders, judgments or decrees passed or issued by any Court, Tax or revenue or statutory authorities, attachment, settlement or otherwise howsoever is hereby required to make the same known in writing, if any, with all supporting documents, to the undersigned at 9A/9E, 2ND FLOOR, OLD ORIENTAL BUILDING, 65 M.G. ROAD, FORT, MUMBAI-400001, within 14 (Fourteen) days of publication of this notice, otherwise it will be presumed and considered that there do not exist any claims and the same, if any, will be considered as waived or abandoned.

THE SCHEDULE OF THE PREMISES ABOVE REFERRED TO:

Bungalow No. 18, Udadhitarang Cottages Co-operative Housing Society Limited, Juhu Road, Near Juhu Hotel, Mumbai-400049 alongwith 10 (ten) shares bearing distinctive Nos. 161 to 170 (both inclusive) of Rs.50/- (Rupees Fifty only) each, aggregating to Rs. 5007/- (Rupees Five Hundred Only) issued, under Share Certificate No. 086 dated 11th February, 2022, by the Udadhitarang Cottages Co-operative Housing Society Limited, having its office at Juhu Road, Near Juhu Hotel, Mumbai-400049.

MUMBAI DATED THIS 20th DAY OF MARCH, 2022.

Sd/-
Shri. Suraj S. Ghogare,
Advocate, High Court.

FEDERAL BANK

Branch : Mumbai/Sakinaka

The Federal Bank Ltd. Branch : Mumbai Sakinaka, Sagar Pallazio Shop No. 8 & 17, Andheri Kurla Road, Sakinaka Junction-400 072.
Email : bbyt@federalbank.co.in, Ph : 91-22-28522641
CIN : L65191KL1931PLC000368, PAN : AABCT0020H

NOTICE

NOTICE IS HERE BY FOR THE INFORMATION OF ALL CONCERNED AND PUBLIC IN GENERAL THAT GOLD ORNAMENTS PLEDGE WITH THE FEDERAL BANK LTD. SAKINAKA (MUMBAI) BRANCH, IN THE UNDER MENTIONED GOLD LOAN ACCOUNTS WHICH WAS/WERE OVERDUE FOR REDEMPTION AND WHICH HAS/HAVE NOT BEEN REDEEMED SO FAR IN SPITE OF REPEATED NOTICES AND REGISTERED LETTERS REQUESTING TO CLEAR THE DUES WILL BE SOLD BY PRIVATE SALE IF IT IS NOT CLEARED BY 24/03/2022.

OVERDUE ACCOUNT LIST

Account Numbers	Name of the Borrower
16196100184306	MOHAMMED SAEED KHAN
16196100189750	JAYAKUMAR C. PILLAI
16196100190816	
16196100190576	
16196100190519	NIRANJAN PRATAP SINGH
16196100188653	
16196100180817	

Branch Manager : Visakh R
Branch Address : Federal Bank, Sagar Pallazio, Sakinaka, Mumbai-400 072

Karnataka Bank Ltd.
Your Family Bank. Across India.

POSSESSION NOTICE

Head Office: Mangaluru-575002 CIN : L85110KA1924PLC001128

ARM Branch : Mumbai, 2nd Floor, 'E'-Block. Phone: 022-26572804/13/16
The Metropolitan, Plot No. C-26 & C-27, E-Mail : mumbaim@kbank.com
Bandra Kurla Complex, Bandra (East), Mumbai-400051. Website : www.karnatakabank.com

WHEREAS, the Authorized Officer of KARNATAKA BANK LTD., under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "said act") and in exercise of powers conferred under Section 13(12) of the said act, read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued the Demand Notice dated 22.12.2021 under Section 13(2) of the said Act, calling upon the borrowers (1) Mr. Shaifuur Rehman Sio Mr. Ikramuddin, 2) Mr. Atsar Rahman Sio Mr. Ikramuddin, Both residing at: Pakiza Tailor, Khan Galli, Near Navjeevan Hotel, Gandhi Nagar, Charkop, Kandivli (W) Mumbai-400067, to repay the amount mentioned in the Notice being Rs.17,21,390.90 (Rupees Seventeen Lakh Twenty One Thousand Three Hundred Ninety and Paise Ninety Only) within 60 days from the date of receipt of the said Notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned being the Authorised Officer has taken possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 8 of the said Rules on this 17th day of March 2022. The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

The borrowers in particular and the public in general are hereby cautioned not to deal with the property and any dealings with this property will be subject to the charge of KARNATAKA BANK LTD Mumbai Kandivli (West) Branch for an amount being Rs.17,17,899.90 (Rupees Seventeen Lakh Seventeen Thousand Eight Hundred Ninety Nine and Paise Ninety Only) in PSTL A/c No.0937001800156801 as on 27.02.2022 plus future interest and costs from 27.02.2022.

Description of the Immovable Property: All the part and parcel of Residential Flat No.B-404 admg about 35.22 sq. mtrs built up area, on the 4th Floor, A Wing of the building known as Hayatt Garden Apartment constructed on the land bearing Survey No.28, Hissa No.13, admeasuring 2280 Sq. Mtrs or thereabouts, lying being and situated at village Waliv, Taluka Vasai, District Thane (now Palghar), within the Sub-Registration, Sub-District of Vasai and bounded by: East: Staircase, West: Door, North: Flat No. 405, South: Lobby

Date: 17.03.2022 Place: Palghar
Authorised Officer
Karnataka Bank Ltd.

Canara Bank
आपका बैंक हमारे साथ

Ullasnagar, Unit 11 Branch, ADDRESS
Bhatia Chambers, Opp Chotiwala
Hospital, Chopra Court Road,
Ullasnagar -421 003

Ref : 15473/Recovery/SARFAESI/03-2022/Bhagyashee Traders

POSSESSION NOTICE

Where as the under signed being the Authorised Officer of the Canara Bank under the Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the security Interest (Enforcement) Rules 2002, issued a Demand Notice dated 29-11-2021 (29th November 2021) calling upon the borrower **Mrs. Vaishali Dadasaheb Pansare, Prop M/s Bhagyashee Traders, and Mr Dadasaheb Dnyandeo Pansare** residing at Flat no 103, 1st Floor, A Wing, Ganesh ChS Ltd, Soman Sun City, Chikanghar, Birla College Road, Kalyan West, Thane 421301 and Mr Ramdas Dnyandeo Pansare Flat No. B-607, Shree Krishna Puram CHS Ltd Village Shahad, Murbad Road, Shahad, Taluka Kalyan, Thane 421301, to repay the amount mentioned in the notice, being Rs.25,85,509.25 (Rupees Twenty Five Lakhs Eighty Five Thousands Five Hundred Nine and Twenty Five paise only) plus unpaid interest and charges within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and public in general, that the under signed has taken possession of the properties described herein below in exercise of powers conferred on him/her under Section 13 (4) of the said Act, read with Rule 8 & 9 of the said Rules on this 15th day of March of the year 2022.

The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the CANARA BANK, Ullasnagar Branch for an amount of Rs. 25,85,509.25 (Rupees Twenty Five Lakhs Eighty Five Thousands Five Hundred Nine and Twenty Five paise only) and interest thereon.

Description of the Immovable Property

Flat no 103, 1st Floor, AWing, Ganesh ChS Ltd, Survey no 13/2(P),3,7 (P), Soman Sun City, Birla College Road, Village Chikanghar, Kalyan West, Thane, Maharashtra owned by Sri Ramdas Dnyandeo Pansare

& Flat no 607, 6th Floor, Shree Krishna Puram CHS Ltd, Survey no 11(P), Village Shahad, Murbad Road, Taluka Kalyan, Thane, Maharashtra owned by Mrs Vaishali Dadasaheb Pansare & Mr Dadasaheb Dnyandeo Pansare.

Bounded

On the North by : Kalyan Murbad Road

On the South by : Shree Krishna Puram Society Building no II

On the East by : Nav Ambika Nagar Society

On the West by : HP Petrol Pump

Within the Registration Sub-district of: Kalyan, Thane

Sd/-
Authorised Officer
Canara Bank

Date : 15.03.2022
Place : Kalyan

FORM A PUBLIC ANNOUNCEMENT	
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF Richa Lifespaces Private Limited	
RELEVANT PARTICULARS	
1 Name of corporate debtor	Richa Lifespaces Private Limited
2 Date of incorporation of corporate debtor	28/09/2015
3 Authority under which corporate debtor is incorporated / registered	RoC-Mumbai
4 Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45400MH2015PTC268734.
5 Address of the registered office and principal office (if any) of corporate debtor	101, 1st Floor, Kshiti, Plot No 176, TPS-IV, Sena Bhavan Path, Dadar West, Mumbai-400028, Maharashtra, INDIA
6 Insolvency commencement date in respect of corporate debtor	10.03.2022 (on 17/03/2022 Received by Interim Resolution Professional from NCLT website)
7 Estimated date of closure of insolvency resolution process	13/09/2022 (i.e. 180days from 17/03/2022)
8 Name and registration number of the insolvency professional acting as interim resolution professional	Neelima Anil Bhat Registration No: BBIN/PA-001/JP-P01122/2018-2019/1900
9 Address and e-mail of the interim resolution professional, as registered with the Board	401 Ciltentre opp. Ayurved Rasashala, Karve Road, Pune - 411004 Email - neelima.bhat@yahoo.com Mobile: 9822076964
10 Address and e-mail to be used for correspondence with the	401 city, centre opp. Ayurved Rasashala, Karve Road, Pune - 411004 Email: nbip04@gmail.com
11 Last date for submission of claims	31/03/2022 (i.e. 14 days from the date of information of order to the Interim Resolution Professional.)
12 Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) NA
13 Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not yet identified
14 (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web Link: http://www.ibbi.gov.in/downloadform.html Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Richa Lifespaces Private Limited On 10.03.2022.

The creditors of Richa Lifespaces Private Limited are hereby called upon to submit their claims with proof on or before 31/03/2022 to the Interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class (specify class) in Form CA.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claims is to be submitted by way of following specified forms:-

Form B - for claims by Operational Creditors except Workmen and Employees.

Form C - for claims by Financial Creditors

Form D - for claims by workmen and Employees.

Form E - for claims by Authorized Representatives of Workmen and Employees.

Form F - for claims by Creditors other than Financial Creditors and Operational Creditors

The proof of claims is to be submitted by way of specified forms along with affidavit (witnessed by a notary or oath commissioner) and documentary proof in support of the claim, as prescribed under Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

Please submit a copy of the duly completed forms to the attention of the IRP through electronic means at nbip04@gmail.com or physically at the address mentioned below kindly also submit relevant documentary proof in support of your claims.

The above said regulation & relevant forms can be downloaded from the website of Insolvency and Bankruptcy Board of India-<http://ibbi.gov.in>

Submission of false or misleading proofs of claim shall attract penalties.

Date: 19.03.2022
Place: Mumbai
Neelima Anil Bhat
(Interim Resolution Professional)

ICICI Bank

Branch Office: ICICI Bank Ltd., Office Number 201-B, 2nd Floor, Road No 1 Plot No-B3, WIFIT Park, Wagle Industrial Estate, Thane, Maharashtra- 400604

Whereas The undersigned being the Authorized Officer of ICICI Bank Limited under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) rules 2002, issued demand notices upon the borrowers mentioned below, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

As the borrower failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/ her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of ICICI Bank Limited.

Sr. No.	Name of the Borrower/ Loan Account Number	Description of Property/ Date of Physical Possession	Date of Demand Notice/ Amount in Demand (Rs.)	Name of Branch
1.	Vinod Bhanushali & Kasturi Bhanushali & Ms Sagar Enterprises/ LBNMU00003315435	Flat No 1802, 18th Flr, BLDG- Yash Signature, Arjun Gawad Eastside, V.N. Patrav Marg, Sion Trombay Road, Opp. Telecom Factory, S.No. 437 B/2, Deonar, Ghatkoper, Mumbai- 400088/ 1 March 17, 2022	March 28, 2018 Rs. 3,04,768.00/-	Mumbai

The above-mentioned borrowers(s)/ guarantors(s) are hereby given a 30 day notice to repay the amount, else the mortgaged properties will be sold on the expiry of 30 days from the date of publication of this Notice, as per the provisions under the Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date : March 19, 2022
Place: Mumbai

Authorized Officer
ICICI Bank Limited

बैंक ऑफ बड़ोदा
Bank of Baroda

Virar West Branch 1st Floor, Shreepant Samarth apartment, Agashi Road, Virar West 401303 E mail - vjvirw@bankofbaroda.co.in

POSSESSION NOTICE
(UNDER RULE 8(1) OF SECURITY INTEREST (ENFORCEMENT) RULES, 2002)

Whereas: The undersigned being the Authorised Officer for State Bank of India, the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No. 54 of 2002) and in exercise of powers conferred under section 13(12) read with Rule 9 of the Security Interest (Enforcement) Rules, 2002, issued Demand Notice calling upon the following borrowers to repay the amount mentioned in the notice with further interest, incidental expenses and cost within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 9 of the said rules on 14th & 15 March 2022

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of State Bank of India for the amount given below and interest and other expenses thereon.

Sr No	Name of Borrower	Description of the Immovable Property	Date of Demand Notice	Date of Possession	Amount Outstanding
1	Miss. Rashmi Narmadaprasad Yadav and Mrs. Kamla Narmadaprasad Yadav	Flat no 1201, 12th floor , A wing Winstone Ward V No 11/40, old Survey no.448, New Survey no.130, Hissa no. 1, village -Navghar, Near R. B School, Beverly Park, Mira Road East 401107, Boundaries: Towards North: D wing, Towards West : B Wing, Towards South : RBK School Road, East: Internal Road	03.05.2021	14.03.2022	Rs. 3013784/- (Rupees Thirty Lacs thirteen Thousand Seven Hundred Sixty Four Only) plus interest and charges as on 13/03/2022
2	Mr. Babu Maykala And Mrs. Sujata Mekala	Flat no 103, Adm 820S q ft super built up area, Situated at 1st floor in the building known as Harshal Apartment on the and bearing survey no 347-A, Hissa No 8, At village Bolinj, Tal: Vasai, Palghar Towards North: Jaimal Building Towards South: Laxmi Building Towards East: Star Symphony Towards West: Star Building	27.09.2021	14.03.2022	Rs. 582033/- (Rupees Five Lacs Eighty Two Thousand Three Hundred Three Only plus interest and charges as on as on 13/03/2022
3	Mr. Dattatray Narayan Patil and Mrs. Jyoti D Patil	Flat no B 207, 2nd Floor Adm 585 sq ft in the building known as "Radha Kunj Tirupati Nagar", situated at survey no 423/7, Village - Bolinj, Taluka- Vasai, Palghar. Boundaries: North : Tirupati Nagar Road, South			